Annexure - 4
TV Vision Limited; CIRP commenced on 30.07.2026;
List of creditors as on 13.08.2026
List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

S. No.	Name of Creditor	Detail of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party	% of voting share in COC						
1	Reform ARC Limited (formerly Reliance Asset Reconstruction Company Limited)	13.08.2026	₹ 5,90,50,725.34	₹ 5,90,50,725.34	Assigned financial facility - assignee of a credit facility originally granted by Indian Overseas Bank	₹ 5,90,50,725.34	No	1.81%		₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	See Note 1 below.
1	Total		₹ 5,90,50,725.34	₹ 5,90,50,725.34		₹ 5,90,50,725.34		1.81%		₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	

Note :
1. As per Regulation 14 of IBC 2016-
Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

2. The claims if not submitted in appropriate claim form have been provisionally admitted at notional amount of Rs. 1.

3. Claims have been provisionally admitted by IRP on the basis of records / documents submitted by the creditors.
4. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

5. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.

NOTES ON INDIVIDUAL CLAIMS

NOTE 1 — REFORM ARC LIMITED (formerly Reliance Asset Reconstruction Company Limited)
Amount Claimed: Rs. 5,90,50,725.34 | Amount Admitted: Rs. 5,90,50,725.34 (in full)

The claim has been examined with reference to Form C dated 13.08.2026, the Assignment Agreement by which the claimant acquired the underlying debt as assignee of a facility originally granted by Indian Overseas Bank to the Corporate Debtor, and the Statement of Account. The Assignment Agreement, and the record of charges maintained by the Registrar of Companies, together establish that only the unsecured tranche of the originally pooled facility (comprising both secured and unsecured loans) was assigned to the claimant; the secured tranche, and the corresponding registered charge in favour of Indian Overseas Bank, were retained by the assignor bank and do not form part of this claim. The claim is accordingly correctly classified as an Unsecured Financial Debt. The principal (Rs. 1,88,66,237.00) and interest (Rs. 4,01,84,488.34) components have been independently verified as correctly totalling the amount claimed.

The claim is accordingly ADMITTED IN FULL as an Unsecured Financial Debt.

The claimant is requested to place on record, at the earliest convenience, written confirmation from Indian Overseas Bank as to whether it retains any residual interest in the unassigned (secured) portion of the original facility. This is sought for administrative completeness and does not affect the amount presently admitted.